

ÄITEM NO.21

REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s).2307-2315/2016
STATE OF UTTAR PRADESH Petitioner(s)

VERSUS

HARI PRASAD AND ORS ETC ETC Respondent(s)
(with appln. (s) for exemption from filing O.T. and office report)
Date : 03/04/2017 These petitions were called on for hearing today.
For Petitioner(s) Ms. Utkarsh Sharma,Adv.
Ms. Pragati Neekhara,Adv.

For Respondent(s) Mr. Suraj Singh,Adv.
Mr. Pradeep Misra,Adv.
Ms. Vanshaja Shukla,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time, as last chance is given to the learned
counsel for the petitioner to comply with the terms of the order
dated 16.2.2017 of this Court in respect of respondent No.4.
Service of notice is complete on the respondent No.1 but no
one has entered appearance on his behalf.
Other have failed to file the counter affidavit within the
period stipulated under the rules.
Ld. Counsel for the petitioner has stated that today he will
file the copy of pleading to the respondent Nos. 2 and 6.
Thereafter Ld. Counsel for the respondent Nos. 2 and 6 shall file
the counter affidavit within a period of four weeks.
List again on 5.7.2017 .

(M V RAMESH)
Registrar

MG